

Autonomy for A.I.R. and Doordarshan

49. SHRI CHITTA BASU:

SHRI MADHU DANDAVATE:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to have a fresh look into the problem of autonomy for A.I.R. and Doordarshan;

(b) if so, whether Government have since initiated any step in this direction; and

(c) if so, full details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING & SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) to (c). The question of autonomy for Akashvani and Doordarshan was gone into by a Working Group on the basis of which a Bill was introduced in the Sixth Lok Sabha. This Bill has lapsed with the dissolution of the House. Government propose to have a fresh look into the matter.

Residual problems of Displaced Persons in West Bengal and Tripura

50. SHRI CHITTA BASU: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have since made any assessment of the residual problems of the rehabilitation of the displaced persons in West Bengal and Tripura;

(b) if so, full facts of the assessment;

(c) whether the co-operation of the West Bengal and Tripura Governments was enlisted in the matter of such assessment; and

(d) action taken following the assessment?

THE MINISTER OF INFORMATION AND BROADCASTING &

SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) An assessment of residual problems of rehabilitation of displaced persons in West Bengal was made by the Government of India through a Working Group set up in July, 1975.

The displaced persons in Tripura having been settled long back and merged with the mainstream of general population of the State, there has not been any occasion or need for such an assessment.

(b) Full facts of the assessment made by the Working Group for West Bengal are available in their Report, copy placed in the Parliament Library in July, 1976.

(c) The State Government of West Bengal was duly represented in the Working Group.

(d) In regard to West Bengal, the recommendations of the Working Group were, by and large, accepted and the relevant schemes are under implementation.

Accident in coal mines in the country during 1978 and 1979

51. SHRI S. BHATTACHARYA: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to lay a statement showing:

(a) the total number of accidents in coal mines in the country during 1978 and 1979 and their causes;

(b) whether the supply of bad timber has been responsible for several accidents; and

(c) whether cases of officials accepting bad quality of timber in connivance with the contractors have come to notice if so, the action taken against the officials?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI):

(a) The total number of accidents in the coal mines in 1978 and 1979 and

their causes are as given below:—

Cause	Fatal		Serious	
	1978	1979	1978	1979
Fall of roof	64	48	198	140
Fall of side	12	11	149	145
Rope haulage	26	23	403	369
Other machineries	28	28	259	211
Explosives	7	9	38	34
Electricity	3	7	12	16
Dust, gas and other combustible material	1
Fall of persons	6	10	303	315
Fall of objects	7	4	319	345
Irruption of water	3	1
Others	5	1	221	289
TOTAL NUMBER OF ACCIDENTS	162	142	1902	1864

(b) No, Sir.

(c) Does not arise.

Alleged misuse of mass media by Caretaker Government

52. SHRI K. LAKKAPPA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any complaints have been received that the Caretaker Government misused and abused the mass media during the last six months on political considerations; and

(b) if so, whether the present Government propose to probe into the matter and see that the mass media are properly put to order in the interest of promoting public cause?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Yes, Sir, some complaints have been received,

(b) the complaints are being examined, after which appropriate action, as necessary, would be taken.

Inquiry into affairs of M/s. Power Tool and Appliance Company, Calcutta

53. SHRI SAMAR MUKHERJEE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have conducted any inquiry into the affairs of M/s. Power Tool and Appliance Company Limited, Calcutta, regarding certain malpractices of the Company;

(b) if so, the details thereof; and

(c) the nature of action taken by Government thereon?